

----- Original Message -----

From: **b4 vote** <b4vote@gmail.com>

Date: Nov 27, 2019 10:35:19 PM

Subject: Counter comments on CP dted 20th Sep 2019

To: pradvnsl@traf.gov.in, rksingh@traf.gov.in

DATE: 27th Nov 2019

TRAI REFERENCE:

Consultation Paper on Developing a Unified Numbering Plan for Fixed Line and Mobile Services, Dated 20thSep 2019.

SUBJECT:

Counter Comments on above referred Consultation paper.

After going through the comments submitted by various stakeholders of telecom echo-system, it seems, any major change in the numbering scheme, leads lot of investment by licensees (as well all other stakeholders who directly/indirectly connected)

The following point is to be highlighted to the authorities:

- Licensees incur Costs / Expenditure for executing/implementing each regulation (or recommendation or guidelines, etc) released by authorities (may be TRAI, DOT, etc.) time to time.
- While releasing regulation, whether the costs of implementation across various licensees have been estimated?
- During a period of License, how much of maximum amount is practically possible (to implement series of Regulations / recommendations / guidelines / etc.).
- How much amount is contributing by the State/Union? Or Total amount is to be born by the licensee, if so, is it viable to do business?

On every change/new Regulation / Recommendation / Guidelines / Etc. the costs are to be spelled out (by both parties i.e. issuing authorities as well by the implementing stake holders) including the share that will be born by each party.

Comments provided for better business viability in this sector.

Regards

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